

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1800

ANSWERED ON:14.03.2002

PREVENTION OF CROSS VOTING AND LARGE SCALE USE OF MONEY POWER

PUTTASWAMY GOWDA;RUDRAGOUDA PATIL

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

(a) whether the Union Government have decided to amend Section 59 and 128 of the Representation of the People's Act(RPA), 1951 to 'Prevent cross-voting and large scale use of money power' in the Rajya Sabha Elections; and;

(b) if so, the details thereof?

**Answer**

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS (SHRI ARUN JAITLEY)

(a) and (b) : Yes, Sir. The Representation of the People (Amendment) Bill, 2001 which was introduced in the Rajya Sabha on 5.12.2001 seeks, inter alia, to substitute the existing secret ballot system by the system of voting through open ballot for elections to the Council of States. The said provision when enacted is expected to prevent large scale use of money power and unauthorized cross-voting in elections to the Council of States.